

ITEM NO.16

COURT NO.16

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7697/2024

(Arising out of impugned final judgment and order dated 15-02-2024 in SAD No. 719/2023 passed by the High Court Of Judicature At Allahabad)

CHANDRA SHEKHAR AZAD AGRICULTURAL
AND TECHNICAL UNIVERSITY, KANPUR & ORS.

Petitioner(s)

VERSUS

JAVED BAHAR & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.77072/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.77071/2024-EXEMPTION FROM FILING O.T. and IA No.77075/2024-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 10-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. P. S. Patwalia, Sr. Adv.
Mr. Rohit Amit Sthalekar, AOR
Mr. Purnendu Bajpai, Adv.
Mr. Shashank Singh, Adv.
Mr. Dipanshu Krishan, Adv.

For Respondent(s) Dr. Vijendra Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the prayer(s) for interim relief and on the Special Leave Petition returnable in four weeks.

Dasti, in addition, is permitted.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)